PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF RGN SECURITIES AND HOLDINGS LIMITED

Registered Office: No. 20, 21st Main Road, Anna Nagar, Chennai-600040

*This Public Announcement (PA) is being issued by the Manager to the Offer i.e., **Chartered Capital And Investment Limited**, on behalf of the Acquirer, **Webfund Foundation Private Limited**, pursuant to Regulation 10 and Regulation 12 as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as "SEBI (SAST) Regulations, 1997") and subsequent amendments thereto.*

THE OFFER

1.1 ***Webfund Foundation Private Limited,*** (hereinafter referred to as "**Acquirer/ Acquirer Company**") is making an Open Offer pursuant to Regulation 10 and Regulation 12 and in compliance with the SEBI (SAST) Regulations, 1997. There are no other acquirer or other entities/ persons who are or are deemed to be Persons acting in concert for the purpose of this offer.

1.2 The Acquirer has entered into a Share Purchase Agreement **[SPA]** on **Thursday, 16th February 2006** to acquire an aggregate of 15,00,400 (Fifteen Lacs Four Hundred Only) fully paid up equity shares of Rs.10/- each representing 46.89% of the total paid up capital and voting rights of **M/s RGN Securities and Holdings Limited**, a Company incorporated under the Companies Act, 1956 and having its registered office at No. 20, 21st Main Road, Anna Nagar, Chennai-600040 (hereinafter referred to as **"RGN/the Target Company"**) from among the promoter group of the RGN, namely, MRG.Naghesan, N.Gunavathi, G. Dharambal *(hereinafter collectively referred to as **Sellers**)*, at a price of Rs. 2.25 (Rupees Two and Paise Twenty Five Only) per fully paid up equity share payable in cash (**"Negotiated Price"**). The total consideration for the shares acquired as mentioned above is Rs. 33, 75,900/- (Rupees Thirty Three Lacs Seventy Five Thousand Nine Hundred Only) *and that resulted the triggering of SEBI (SAST) Regulations, 1997.* The Offer is not as a result of global acquisition resulting in indirect acquisition of the target company.

1.3 The Acquirer intend to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of RGN to acquire 6,40,000 equity shares of Rs. 10/- each representing 20.00 % of the total paid up capital / voting share capital of **"RGN"** at a price of Rs. 4.00 (Rupees Four Only) per fully paid up equity share/ Voting Right (**"Offer Price"**) payable in cash subject to the terms and conditions mentioned hereinafter, whose names appear on the register of members on **Specified Date i.e. March 17, 2006.**

1.4 There are no partly paid equity shares in the company.

1.5 The shares of **"RGN"** are at present listed on The Madras Stock Exchange Limited, (MSE) and The Bombay Stock Exchange Limited (BSE). The shares of the RGN have not been traded/ infrequently traded at all the Stock Exchanges where they are listed/ permitted to be traded during the preceding six calendar months prior to the month of this Public Announcement within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations, 1997.

1.6 As the shares of "RGN" have not been traded/ infrequently traded at all the Stock Exchanges where they are listed/permitted to be traded during the preceding six calendar months prior to the month of this Public Announcement, the Offer Price in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997 has been determined taking into account the following parameters:

a.	The Negotiated Price	Rs. 2.25/-(Rupees Two and Paise Twenty Five only)
b.	Highest Price paid by Acquirer for acquisition, if any, including by way of allotment in a public or rights issue or preferential issue during the 26 weeks prior to the date of PA	Not Applicable
c.	**Other Financial Parameters**	**Based on the audited financial data for the year ended 31st March, 2005**
1.	Return on Net Worth (%)	Negative
2.	Book Value per share (Rs.)	6.27
3.	Earning per share (Rs.)	Negative
4.	Price Earning Multiple (with reference to the Offer price of Rs. 4/- per share)	-
5.	The average industry P/E for the sector in which RGN operates (Source: Dalal Street, February 6-19, 2006, Industry Finance-Investments)	24.3

Mr. M.B. Srinivasan, Partner of M/s Sri & Co., Chartered Accountants,(Membership No. 200/27630), having office at 27, Ramakrishna Street, North Usman Road, T. Nagar, Chennai-600017, Tel: 044 – 28140850, 28141131 vide their certificate dated 14-02-2006 have valued the equity shares of the RGN. The relevant extracts of the report is stated as under:-

- Net Asset Value (NAV): The Net Asset Value is Rs. 5.05 per share as per the audited annual accounts for the year ended 31.03.2005.
- Profit Earning Capacity Value (PECV): The average profit after tax for last 3 financial years ending as on 31.03.2005 as per audited annual accounts are Rs. 22.40 Lacs. Based on that, EPS of the Company comes to be negative. Hence, the PECV of the company is Rs. Nil per share.
- Market based value: Average of the weekly high & Low of the closing prices of the shares of RGN as quoted on MSE and BSE where the shares of the company are infrequently traded during the last 26 weeks is Rs. NIL.

Considering the Supreme Court's Decision in the case of Hindustan Lever Employees Union Vs. Hindustan Lever Limited (1995) reported at (83 Company Cases 30) wherein the Apex Court has opined that the fair value of a Listed Company could be assessed based on the following weights:

Method	Price per Share (in. Rs.)	Weight	Product
Net Asset Value	5.05	1	5.05
Price Earning Capacity Value	0.00	2	0.00
Market Value	0.00	2	0.00
	Total		5.05
Per Share Value (In Rs.)			**1.01***

* As per the valuation guidelines where the PECV is NIL and liquid assets are not substantial, the Fair Value is assessed to be 50% of the NAV, Therefore, in the case under reference, the fair value per share is Rs. 2.52/ per share.

Therefore, based on the fair value of **Rs.2.52/-** as calculated above and the negotiated price under Agreement of **Rs. 2.25/-**, the offer price of **Rs.4/-** in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997 is justified.

1.7 The Acquirer has not acquired Shares/ voting rights of the Target Company during the 12 months period prior to the date of Public Announcement.

1.8 As on date of this Public Announcement, the Acquirer has agreed to acquire 15, 00,400(Fifteen Lacs Four Hundred Only) fully paid up equity shares of Rs.10/- each representing 46.89% of the total paid up equity share capital of the RGN in terms of the SPA. Other than this, Acquirer does not hold any equity share in RGN.

1.9 The Offer is **not** subject to any **minimum level** of acceptance from the shareholders i.e. **it is not a Conditional Offer.**

2 INFORMATION ABOUT THE ACQUIRER

2.1 The Open Offer is being made by Webfund Foundation Private Limited, a Company incorporated under The Companies Act, 1956 as a Private Limited company and was registered with the Registrar of Companies, Tamil Nadu on June 04, 2001. The company at present has its Registered Office at 85th First Main Road, Gandhi Nagar, Adyar, Chennai-600020, Tel No.: 044-24404937/24914141, Fax No. 044-24404935.

2.2 The promoters of the Acquirer Company are Dr. P.I. Peter, Mrs. S. Kala, Mrs. P. Gowri, Mr. Y. Ashraf, Mrs. Deviprabha and Mrs. S. Mala. The Company does not belong to any group as such.

2.3 Brief financials of the Webfund Foundation Private Limited are as under:

(Rs. In Lacs)

Particulars	Year ended March 31, 2005 (Audited)
Total Income	758.98
Profit After Tax	18.54
Earnings Per Share (EPS) (in Rs.)	18.54
Book Value Per Share (in Rs.)	71.36
Networth	71.36
Return on Networth (%)	25.98

2.4 Webfund Foundation Private Limited is the sole Acquirer in the present offer.

2.5 The Acquirer Company is engaged in Production and Marketing of Noni Health Drinks.

2.6 The Acquirer Company being a Private Limited company is not a listed Company.

3 INFORMATION ABOUT THE TARGET COMPANY

3.1 RGN was originally incorporated on October 26th, 1992 as RGN Securities Private Limited. The Company was converted into a Public Limited Company with effect from March 11, 1995. The Company's name was changed to RGN Securities and Holdings Limited vide fresh certificate of Incorporation dated April 19, 1995 issued by the Registrar of Companies, Tamil Nadu. The Company at present has its Registered Office situated at No. 20, 21st Main Road, Annanagar, Chennai-600040. Ph.: 044-26181664, Fax: 044-26185199.

3.2 The authorised share capital of RGN as on the date of Public Announcement is 400.00 Lacs, comprising of 40, 00,000 equity shares of Rs 10/- (Rupees Ten Only) each. The issued, subscribed and paid-up equity share capital as on date of Public Announcement stood at Rs 320.00 Lacs comprising of 32,00,000 equity shares of Rs 10/- (Rupees Ten Only) each.

3.3 There are no partly paid up shares in the Company.

3.4 RGN has been engaged in the forex related businesses and investment activities.

3.5 The shares of "RGN" are listed on The Madras Stock Exchange Limited, (MSE) and The Bombay Stock Exchange Limited (BSE).

3.6 Brief financials of the RGN are as under:

(Amount in Rs.)

Particulars	Year ended March 31, 2005 (Audited)
Total Income	56,754
Profit After Tax	(21,92,094)
Earnings Per Share (EPS) (in Rs.)	Negative
Book Value Per Share (in Rs.)	6.27
Networth	2, 00, 49, 315
Return on Networth (in %)	Negative

4 REASON FOR THE OFFER

4.1 The Acquirer Company and it's promoters are interested in taking over the management and control of RGN. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the acquisition.

4.2 The Offer to the Public shareholders of RGN is for acquiring 20.00% of the total paid up capital / voting rights. After the proposed Offer, the Acquirer will achieve substantial acquisition of shares and voting rights, accompanied with effective management control over the Target Company.

4.3 The Offer to the shareholders of RGN is being made in accordance with Regulation 10 & 12 of the SEBI (SAST) Regulations, 1997.

4.4 The Acquirer Company proposes to utilise the agricultural land of the company for developing the production of bio-tech products as a division of RGN.

4.5 The Acquirer at present have no intention to sell, dispose of or otherwise encumber any significant assets of RGN in the succeeding two years, except in the ordinary course of business of RGN. RGN's future policy for disposal of its assets, if any, will be decided by it's Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of RGN.

5 STATUTORY APPROVALS / OTHER APPROVALS REQUIRED FOR THE OFFER

5.1 Since there is no Non-Resident shareholding in the company, no approval is required to be taken from the Reserve Bank of India under Foreign Exchange Management Act, 1999.

5.2 As on the date of Public Announcement, no approval from any Bank/Financial Institutions is required for the purpose of this Offer, to the best of the knowledge of the Acquirer

5.3 As on the date of Public Announcement, to the best of the Acquirer knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.

5.4 The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.

5.5 SEBI has the power to grant extension of time to the Acquirer for payment of consideration to shareholders subject to the Acquirers agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 22 (12) of the SEBI (SAST) Regulations, 1997, if there is any delay in receipt of statutory approval. If, however, the delay in obtaining the requisite approval takes place on account of any willful default by the Acquirers, then provision contained in Regulation 22 (13) of the SEBI (SAST) Regulations, 1997 will also become applicable.

5.6 The Acquirer shall withdraw this offer if the statutory approval(s) required as above is refused as provided in Regulation 27 of the SEBI (SAST) Regulations, 1997.

6 DELISTING OPTION TO THE ACQUIRER

The Offer will not result in public shareholding being reduced to less than a level below the limit specified in the Listing Agreement with the Stock Exchanges for the purpose of listing on continuous basis.

7 FINANCIAL ARRANGEMENTS

7.1 The Acquirer has adequate resources to meet the financial requirements of the Offer. The Acquirer has made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 1997. The acquisition will be financed through internal resources and no borrowing from any bank(s)/FIs etc. is being made.

7.2 Assuming full acceptance, the total requirement of funds for the Offer for acquisition of 6, 40,000 shares of "RGN" at Rs. 4/- per share would be Rs. 25, 60,000/- (Rupees Twenty Five Lacs Sixty Thousand Only). As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirer has opened an Escrow Account with Bank of Baroda, East of Kailash, New Delhi-110065, and has deposited Rs 6,40,000/- (Rupees Six Lacs Forty Thousand Only), being 25% of the total consideration payable to the shareholders under the Open Offer.

7.3 The Acquirer has duly empowered M/s Chartered Capital And Investment Limited, Manager to the Offer, to realise the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 1997.

7.4 In terms of Regulation 28(13) of SEBI (SAST) Regulations, 1997, in case of non-fulfillment of obligations by the Acquirer, the Manager to the Offer shall ensure realization of Escrow Account by way of foreclosure of deposit.

7.5 The Manager to the Offer, M/s Chartered Capital And Investment Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

8 OTHER TERMS OF THE OFFER

8.1 The Letter of Offer (LOO) with the Form of Acceptance cum Acknowledgement will be mailed to the shareholders (other than Acquirer & Sellers) of "RGN" whose names appear in the Register of Members of "RGN" at the close of business hours as on March 17th, 2006 (the "Specified Date"). The Letter of Offer will be mailed to such shareholders by **April 05, 2006.**

8.2 The target company is in the process of getting the shares dematerialised. The Registrar to the Offer, Trident Investment And Portfolio Services Private Limited, has opened a special depository account with National Securities Depository Limited (NSDL) for receiving shares during the offer from eligible shareholders who hold shares in demat form.

8.3 All shareholders of the Target Company except the Acquirer & Sellers, who own the shares any time before the Closure of the Open Offer are eligible to participate in the Offer.

8.4 Beneficial owners and **shareholders holding shares in the physical form**, will be required to send their share certificates, Form of Acceptance cum Acknowledgement and other documents as may be specified in the LOO, to the Registrar to the Offer either by Registered Post / Courier or by hand delivery on Mondays to Fridays between 10.30 AM and 5.00 PM and on Saturdays between 10.30 AM and 1.30 PM, on or before the date of Closure of the Offer, i.e. **May 03, 2006.**

8.5 Beneficial owners and **shareholders holding shares in the dematerialised form**, will be required to send their Form of Acceptance cum Acknowledgement and other documents as may be specified in the LOO to the Registrar to the Offer either by Registered Post / Courier or by hand delivery on Mondays to Fridays between 10.30 AM and 5.00 PM and on Saturdays between 10.30 AM and 1.30 PM, on or before the date of Closure of the Offer, i.e., **May 03, 2006**, along with a photocopy of the delivery instructions in "**Off-market**" mode or counterfoil of the delivery instructions in "**Off-market**" mode, duly acknowledged by the Depository Participant ("**DP**"), in favour of " Trident Investment and Portfolio Services Limited-RGN Securities and Holdings Limited - Open Offer Escrow Account" ("Depository Escrow Account") filled in as per the instructions given below:

DP Name	:	Indian Overseas Bank
Client ID Number	:	20105922
DP ID Number	:	IN 302437
Depository	:	National Securities Depository Limited ("**NSDL**")

Shareholders having their beneficiary account in Central Depository Services India Limited ("**CDSL**") have to use inter-depository delivery instruction slip for the purpose of crediting their shares in favour of the special depository account with NSDL.

8.6 In case of (a) shareholders who have not received the LOO, (b) unregistered shareholders and (c) owner of the shares who have sent the shares to the company for transfer, may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid share transfer deeds (one per folio), duly signed by all the shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with RGN), and witnessed (if possible) by the Notary Public or a Bank Manager or the Member of the stock exchange with membership number, so as the case may be, so as to reach the Registrar to the Offer on or before 5.00 PM upto the date of Closure of the Offer i.e. **May 03, 2006**. Such shareholders can also obtain the LOO from the Registrar to the Offer by giving an application in writing.

8.7 In case of shareholders who have not received the LOO and holding shares in the dematerialised form may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of shares held, Depository name, Depository I.D., Client name , Client I.D., number of shares offered along with a photocopy of the original delivery instructions in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the Depository Participant as specified in para 8.5 above, so as to reach the Registrar to the Offer on or before 5.00 PM upto the date of Closure of the Offer i.e. **May 03, 2006**. Such shareholders can also obtain the LOO from the Registrar to the Offer by giving an application in writing.

8.8 The following collection center (s) would be accepting the documents as specified above, both in case of shares in physical and dematerialised form.

Name & Address	**TRIDENT INVESTMENT AND PORTFOLIO SERVICES PRIVATE LIMITED** No.27, Ark Colony, Eldams Road, Alwarpet, Chennai-600018
Contact Person	***Mrs. Hemavathy***
Phone Nos.	044-24351157
Fax No	044-42081820
E-mail	corserinvst@yahoo.co.in

8.9 Shareholders who have sent their shares for dematerialisation need to ensure that the process of getting shares dematerialised is completed well in time so that the credit in the Depository Escrow Account should be received on or before 5.00 PM upto the date of Closure of the Offer, i.e. **May 03, 2006,** else the application would be rejected.

8.10 In terms of Regulation 22 (5A), shareholders shall have the option to withdraw acceptance tendered earlier, by submitting the Form of Withdrawal enclosed with the LOO, so as to reach Registrars to the Offer upto three working days prior to the date of Closure of the Offer, i.e. **April 28, 2006.** The withdrawal can also be exercised by submitting an application on a plain paper, alongwith the details such as name, address, distinctive nos., folio no., number of equity shares tendered, etc.

8.11 Eligible persons to the offer may also download a copy of the Letter of Offer and Form of Acceptance cum Acknowledgement, which will be available on SEBI's website at **http:/www.sebi.gov.in** and can apply for the offer in such downloaded form.

8.12 No indemnity is required from unregistered shareholders.

8.13 Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/ orders regarding these shares are not received together with the shares tendered under the Offer.

9. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

9.1 Where the number of shares offered for sale by the shareholders are more than the shares agreed to be acquired by Acquirer, the Acquirer will accept the offers received from the share holders on a proportionate basis, in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of shares from a shareholder shall not be less than the minimum marketable lot or the entire holding if it is less than the marketable lot. At present, the marketable lot of RGN is 100(one hundred) Equity Shares.

9.2 Shareholders who have offered their shares would be informed about acceptance or rejecting of the Offer within 15 days from the date of Closure of the Offer. The payment to the shareholders whose shares have been accepted will be paid by cheque / demand draft / pay order crossed 'Account Payee' only in favour of the first holder of equity shares (and sent by registered post) within 15 days from the date of Closure of the Offer. For shares which are tendered in electronic form, the bank account as obtained from the beneficiary position provided by the Depository will be considered and the payment will be issued with the said bank particulars. In case of acceptance on a proportionate basis, the unaccepted share certificates, transfer forms and other documents, if any, will be returned by registered post at the shareholders' / unregistered owners' sole risk to the sole / first shareholder. Shares held in dematerialised form to the extent not accepted will be credited back to the beneficial owner's depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement and the intimation of the same will be send to the shareholders.

9.3 The Registrar to the Offer will hold in trust the shares / share certificates, shares lying in credit of the special depository account, Form of Acceptance cum Acknowledgement, if any, and the transfer form(s) on behalf of the shareholders of RGN who have accepted the Offer, until the cheques / drafts for the consideration and / or the unaccepted shares / share certificates are dispatched / returned.

10

TIME SCHEDULE OF THE OFFER	Activity Day and Date
Specified date (for the purpose of determining the names of shareholders to whom Letter of Offer would be send)	Tuesday, March 21, 2006
Letter of Offer to be posted to the Shareholders	Wednesday, April 05, 2006
Date of Opening the Offer	**Friday, April 14, 2006**
Last date for withdrawal of acceptance form	Friday, April 28, 2006
Date of Closing the Offer	**Wednesday, May 03 2006**
Last date for a competitive bid	Monday, March 13, 2006
Last date for revising the Offer Price / number of shares	Monday, April 24, 2006
Date of communicating rejections / acceptance and payment of consideration for the applications accepted.	Thursday, May 18, 2006

11. GENERAL CONDITIONS

11.1 If there is any upward revision in the Offer Price (in terms of Regulation 26) by the Acquirer till the last day of revision, viz., at any time upto seven working days prior to the date of Closure of the Offer or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same newspapers where original Public Announcement had appeared. Such revised Offer would be payable for all the successful shares tendered anytime during the Offer.

11.2 In terms of Regulation 22(5A) of the SEBI (SAST) Regulations, shareholders desirous of withdrawing their acceptances tendered in the Offer can do so up to three working days prior to the date of Closure of the Offer i.e. **April 28, 2006.** The withdrawal option can be exercised by submitting the Form of Withdrawal as enclosed in the Letter of Offer. The shareholders are advised to ensure that the Form of Withdrawal should reach the Registrar to the Offer at the collection centre mentioned in the Letter of Offer or above as per the mode of delivery indicated therein on or before the last date of withdrawal i.e. **April 28, 2006.**

11.3 The withdrawal option can be exercised by submitting the Form of Withdrawal enclosing with it Copy of the Form of Acceptance-cum-Acknowledgement / Plain paper application submitted and the Acknowledgement slip. In case of non receipt of Form of Withdrawal, the withdrawal option can be exercised by making an application on plain paper along with the following details:

11.3.1 In case of physical shares: name, address, distinctive numbers, folio number, share certificate number, number of shares tendered, date of tendering the shares.

11.3.2 In case of dematerialised shares: name, address, number of shares tendered, DP name, DP ID, date of tendering the shares, beneficiary account number and a photocopy of the delivery instructions in "**off market**" mode or counterfoil of the of the delivery instruction in "**off market**" mode, duly acknowledged by the DP, in favour of the of " Trident Investment and Portfolio Services Private Limited-RGN Securities and Holdings Limited - Open Offer Escrow Account" ("Depository Escrow Account").

11.4 The withdrawal of Shares will be available only for the Share certificates / Shares that have been received by the Registrar to the Offer or credited to the Special Depository Escrow Account on or before offer closing date.

11.5 The intimation of returned shares to the Shareholders will be sent at the address as per the records of RGN / Depository as the case may be.

11.6 " **If there is competitive bid:**

11.6.1 The public offers under all the subsisting bids shall close on the same date.

11.6.2 As the offer price can not be revised during 7 working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly"

11.7 The Acquirer hold shares of the Target Company as on the date of this Public Announcement as mentioned in para 1.8 above.

11.8 Based on the information available, from the Acquirer, the Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued U/s 11B of SEBI Act, 1992.

11.9 The Pubic Announcement would also be available at SEBI's website, ***www.sebi.gov.in***.

11.10 Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirer has appointed M/s Chartered Capital And Investment Limited as Manager to the Offer and M/s Trident Investment and Portfolio Services Private Limited as Registrar to the Offer.

11.11 This Public Announcement is being issued on behalf of the Acquirer by the Manager to the Offer, M/s Chartered Capital And Investment Limited.

11.12 The directors of the Acquirer Company, M/s. Webfund Foundation Private Limited having its Registered Office at 85, First Main Road, Gandhi Nagar, Adyar, Chennai-600020, accepts full responsibility for the information contained in this Public Announcement (except for the information regarding the Target Company which has been compiled from the publicly available information) and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

MANAGER TO THE OFFER :

CHARTERED CAPITAL AND INVESTMENT LIMITED
Contact Person: ***Mr. Anand Goyal***
13, Community Centre, East of Kailash, New Delhi - 110 065
Tel.: (011) 26419079, 26218274
Fax: (011) 26219491
Email: delhi@charteredcapital.net

REGISTRAR TO THE OFFER :

TRIDENT INVESTMENT AND PORTFOLIO SERVICES PRIVATE LIMITED
Contact Person: ***Mrs.Hemavathy***
No.27, Ark Colony, Eldams Road, Alwarpet, Chennai-600018
Telephone Nos.044-24351157,
Fax: 044-42081820

Place: New Delhi

Date: 20.02.06